

Procedure to import pets into India

(1) Customs Circular No. 15/2013 dated 8/4/2013 allows import of two pet animals (dogs and cats only) as baggage only to persons who are transferring their residence to India after two years of continuous stay abroad subject to production of required health certificate from the country of origin and examination of the pets by the concerned Quarantine Officer in India. The circular and the proforma for health certificate may be seen in Annexure-I.

(2) DGFT Notification No. 3/2015-20 dated 25/4/2016 allows import of dogs as pets with valid pet book and relevant records/documents in the name of the importer and not for commercial purpose like breeding and other commercial activities. The notification may be seen in Annexure-II.

(3) For import of pets which are not covered by Customs Circular No. 15/2013 dated 8/4/2013, the importer may apply in form ANF-2M to DGFT. ANF-2M may be seen in Annexure-III. The columns 2 to 10 may be filled.

(i) ECOM reference No. and date mentioned in column 3 will apply if the form is submitted and fee is paid electronically at the Regional Authority of DGFT.

(ii) CIF means cost, insurance, freight.

(iii) ITC(HS) code for dogs and cats is 01061900.

(iv) Column 8A may be left blank.

(4) The ANF-2M is to be submitted at one of the Regional Authority of DGFT. The list of Regional Authority may be seen in Annexure-IV.

(5) The fee is to be paid at the Regional Authority. The fee is 1/1000 of the CIF value subject to a minimum of Rs. 500/-. The concerned Regional Authority may be contacted for information regarding the manner of depositing the fee.

(6) The ANF-2M is also to be submitted at DGFT Hqrs, Udyog Bhawan, H-Wing, Gate No. 2, Maulana Azad Road, New Delhi - 110001. An advance copy of the application can be sent by e-mail to import-dgft@nic.in.

(7) The ANF-2M should be accompanied with an official health certificate from the country of origin certifying that the pet is free from clinical signs and symptoms of all infectious and contagious diseases and has been vaccinated.

(8) The applications are considered and approved in the Exim Facilitation Committee meeting held once a month and the minutes of the meeting are uploaded on DGFT website. The minutes can be seen at this link (http://dgft.gov.in/exim/2000/committee/exim_importyear.htm). An e-mail intimating approval of the application will be sent on the e-mail id mention in the ANF-2M. On receipt of the e-mail, the importer may contact the concerned Regional Authority for issue of import authorisation.

(9) The import authorisation is valid for 18 months.

(10) The authorisation to import pets is issued in consultation with Department of Animal Husbandry, Dairying and Fisheries, Government of India and a minimum of one months time is required to process the case.

(11) For quarantine procedure for the pets imported into India, the ACQS at Delhi, Mumbai, Kolkata or Chennai may be contacted.

Circular No.25 /2013 - Customs

F. No. 495/16/2012-Cus.VI
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Room No.253-A, North Block,
New Delhi the 1st July, 2013.

To,

All Chief Commissioners of Customs,
All Chief Commissioners of Customs (Preventive),
All Chief Commissioners of C.Ex. , Customs & S.Tax.
All Director Generals.

Sir/Madam,

Subject: Import of Pets under Baggage – reg.

Attention is invited to Board's Circular No. 15/2013 - Customs dated 08.04.2013 on the above cited subject.

2. Board has received several representations regarding problems being faced in re-import of pets at airports. In this regard the undersigned is directed to inform that re-import of pets is not covered by Circular No. 15/2013 - Customs dated 08.04.2013. Therefore, it is clarified that re-import of pets as baggage is allowed subject to establishment of identity of pets by Customs authorities, **production of the required health certificate from the country of export and examination of said pets by the concerned Quarantine Officer at this end.**
3. These instructions may be brought to the notice of the trade / airlines / carriers by issuing suitable Trade / Public Notices. Suitable Standing orders/instructions may be issued for the guidance of the field officers.
4. Difficulties faced, if any, may be brought to the notice of the Board immediately.

Yours faithfully,

(A.K. Goel)
STO (TU)

Circular No. 15 / 2013-Customs

F. No. 495/16/2012-Cus.VI
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Room No.253-A, North Block,
New Delhi, 8th April, 2013.

To,

All Chief Commissioners of Customs,
All Chief Commissioners of Customs (Preventive),
All Chief Commissioners of C.Ex. , Customs & S.Tax.
All Director Generals.

Sir/Madam,

Subject: Import of Pets under Baggage – reg.

Attention is invited to Board's Circular No. 94/2002- Customs dated 23.12.2002 on the above cited subject wherein it was provided that import of pets upto two numbers per passenger may be allowed at one time subject to the production of the required health certificate from the country of origin and examination of the same by the concerned Quarantine officer.

2. Board has re-examined the present policy of import of two pets by passengers in view of representations received in this regard. Accordingly, it has been decided to allow import of two pet animals as baggage only to persons transferring their residence to India after two years of continuous stay abroad in terms of Baggage Rules 1998 subject to production of the required health certificate from the country of origin and examination of said pets by the concerned Quarantine Officer at this end. This new dispensation shall come into force with effect from 15th April 2013. Import of animals (pets) in general would continue to be governed by DGFT policy.

3. Board's Circular No. 94/2002 - Customs dated 23.12.2002 stands modified accordingly to that extent.

4. These instructions may be brought to the notice of the trade/airlines/carriers by issuing suitable Trade / Public Notices. Suitable Standing orders/instructions may be issued for the guidance of the field officers.

5. Difficulties faced, if any, may be brought to the notice of the Board immediately.

Yours faithfully,

(S.C.Ganger)
Under Secretary (Customs)
8th April, 2013

F.No.495/27/2001-Cus.VI

Government of India Department of
Revenue
Ministry of Finance & Company affairs
(Central Board of Excise & Customs)

Subject: Import of pets under Baggage – Regarding.

I am directed to refer to Board's instructions issued vide Circular No.9/2002 dated 30th January, 2002 on the above mentioned subject, wherein it was reiterated that bonafide pet animals brought by passengers may be allowed to be brought into the country only against an import sanitary permit issued by the Department of Animal Husbandry & Dairying or against an import licence issued by the DGFT.

2. In this connection, several references have been received from the passengers, as also the field formations, pointing out the difficulties being faced in implementing the above instructions. The matter has since been re-examined in consultation with the Department of Animal Husbandry & Dairying and Ministry of Commerce and Industry, and it has been decided that the import of pets (dog and cat only) upto two numbers per passenger may be allowed at one time subject to the production of the required health certificate from the country of origin and examination of the said pets by the concerned Quarantine Officer. In such cases, the passengers may not be asked to produce the import licences or import sanitary permits. A copy of standard health protocol to be followed by the passengers while bringing pet animals (dogs and cats) with them is enclosed at Annexure I and II.
3. Necessary instructions may please be issued to all concerned for compliance. Difficulties faced, if any, in implementation of the above instructions may be brought to the notice of the Board.

Kindly acknowledge the receipt.

ANIMAL HEALTH CERTIFICATE FOR IMPORT OF DOG INTO INDIA

I. OWNER

Name and address

II. DESCRIPTION

Species of animal:

Age or date of birth:

Sex:

Breed:

Colour:

Coat type & marking/Distinguish mark:

Identification number:

III. ADDITIONAL INFORMATION

Country of origin :

Countries visited over the past years as declared by the owner (give dates) :

IV. DESTINATION OF ANIMALS

Country of destination:

Name and address of consignee

Nature and identification of means of transport

V. SANITARY INFORMATION

The undersigned Official Veterinarian certifies that the animal/s described above and examined on this day:

- a) shows no clinical sign of diseases including rabies, canine distemper, parvo virus infection, leptospirosis etc..
- b) has been vaccinated for rabies (in case it is more than three months of age) within the time limit recommended by the manufacturer of vaccine licensed and approved by the exporting country (name of the vaccine, batch number and the date of vaccination must be shown on the veterinary certificate)

Official stamp:

Issued aton
Name and address of Veterinarian.....
.....
Signature:.....

Annexure-II

ANIMAL HEALTH CERTIFICATE FOR IMPORT OF CAT INTO INDIA

I. OWNER

Name and address:

II. DESCRIPTION

Species of animal:.....
Age or date of birth:

Sex:

Breed:

Colour:

Coat type & marking/Distinguish mark:

Identification number :.....

III. ADDITIONAL INFORMATION

Country of origin :.....
Countries visited over the past years as declared by the owner (give dates) :
.....

IV. DESTINATION OF ANIMALS

Country of destination:

Name and address of consignee :.....
.....

Nature and identification of means of transport :.....
.....

V. SANITARY INFORMATION

The undersigned Official Veterinarian certifies that the animal/s described above and examined on this day:

- a. shows no clinical sign of diseases including rabies, feline enteritis, feline pan leukopenia, leptospirosis etc..
- b. has been vaccinated for rabies (in case it is more than three months of age) within the time limit recommended by the manufacturer of vaccine licensed and approved by the exporting country (name of the vaccine, batch number and the date of vaccination must be shown on the veterinary certificate)

Official stamp:

Issued aton
Name and address of Veterinarian.....
.....
Signature:

To be published in the Gazette of India Extraordinary Part-II, Section - 3, Sub-Section (ii)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 3/2015-2020
New Delhi, Dated: 25 April, 2016

Subject: Introduction of policy conditions on import of dogs in Chapter 01 of ITC (HS), 2012–Schedule–1(Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby introduces policy conditions on import of dogs under Chapter 01 of ITC (HS), 2012 – Schedule – 1 (Import Policy) as under:

- (7) Import of dogs is allowed only for the following specific purposes:-
- i. Pet dog with valid pet book and relevant records/documents in the name of importer.
 - ii. Dogs imported by the R&D Organisations for conducting research with the recommendation of CPCSEA.
 - iii. For the internal security by the Defence and Police Force.
- (8) Import of commercial dogs for breeding or any other commercial activities other than the purposes mentioned above is not permitted.

2. **Effect of this Notification:** Import of commercial dogs for breeding or any other commercial activities is not permitted.

(Anup Wadhawan)
Director General of Foreign Trade

[Issued from F.No. 01/89/180/200/AM-02/PC-2 (A)]

ANF -2M**PART-A****Application Form for Import of Restricted Items (Para 2.50 of HBP)**

1	IEC Number																					
2	Applicant details																					
(i)	Name																					
(ii)	Address																					
3	Application submission details (In case of electronically submitted applications)																					
(i)	ECOM Reference Number & date																					
(ii)	Name of Regional Authority to which submitted																					
(iii)	File Number										(iv) Date of issue											
4	Application fee details		Amount (Rs)					DD/Bank Receipt / EFT No.														
			Date of issue					Name of Bank & Branch														
5	Total CIF Value applied for		Rs. _____										In Foreign Currency _____									
6	Port of Registration																					
7	Detail of item(s) applied for import																					
S.No	Description										ITC (HS) Code			Quantity			CIF Value (Rs)			Country of Origin		
8	Purpose of Import (strike whichever is not applicable)										Actual user			OR			Trading (i.e. Stock & Sale)					
8A	In case of AU, address of factory / unit / farm where item so import shall be used																					
9	Detailed justification for import:																					

PART-B**10. Details of the imports made during preceding 3 licensing years for the item(s) applied for in the application.**

S.No	Year	Import License Details				Qty. Imported	Balance quantity
		No.	Date	Qty	Value (US \$)		

11. In case of import of Ammunition, please furnish details:

i. Fire Arm Dealers License No and date				
ii. Issuing Authority of Fire Arm Dealers License				
iii. Sales turnover of indigenous & imported ammunition in the preceding 3 licensing years (Rs)				
S.No.	Year	Item description	Quantity	Value

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12. In case of import of Aircraft / Helicopters, please furnish details:

Year of manufacture		Whether New / Second hand		Seating Capacity	
Residual Life		No. of flying hours already completed		Whether Private or Passenger category	
Model No.					

13. In case of import of Machinery, please furnish details:

Year of Manufacture		Residual Life	
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14. In case of import of Machinery, please furnish details:

Year of Manufacture		Residual Life	
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15. In case of import of Plastic Waste / Scrap, relevant information / documents as per Policy Circular No.20 dated 12.3.2003 and Public Notice No. 392 dated 1.1.1997, to be furnished:-

(i) _____

(ii) _____

16. In case of end product being a bulk drug or formulation, please furnish details:

(i)	Copy of relevant Drug Manufacturing Licence granted by the competent authority.
(ii)	Production of the relevant end product in terms of quantity and value during last 3 years duly certified by CA.
(iii)	Actual consumption of the restricted items applied for import during 3 years in terms of quantity and value duly certified by a CA.
(iv)	In case of import of chemicals for usage in manufacture of Drug Intermediate, the name of the drug for which the relevant drug intermediate is predominantly used may be indicated.

17. In case of import of refurbished computer parts, brief description of the import product and its usage, please furnish details:

(i)	Whether the party is a manufacturer / authorised agent of manufacturer.
(ii)	Installed base of the manufacturer in the last two years for import of spares of that product.

18. In case of canalised item, please furnish details:

Name of designated STE		Whether NoC from STEs obtained	YES / NO
Concerned Ministry / Department		Recommendations issued / received	YES / NO

19. In case of supplies to the Govt. Department (Including Police / Defence organisation). Please enclose copy of recommendation and End User Certificate.

Name of Organisation		Recommendations issued / received	YES / NO
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DECLARATION / UNDERTAKING

1	<p>I/We hereby certify that :</p> <p>A. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):</p> <p>a. The Customs Act, 1962,</p> <p>b. The Central Excise Act 1944,</p> <p>c. Foreign Trade (Development & Regulation) Act 1992, and</p> <p>d. The Foreign Exchange Management Act, 1999;</p> <p>e. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974</p> <p>B. none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;</p> <p>C. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;</p> <p>D. we have not obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority</p>
2	I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Export & Import Items.
3	I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
4	I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheld therefrom.
5	I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

Signature of the Applicant				
Name				
Designation				
Official Address	Flat/Plot/Block No			
	Street/Area/Locality			
	City		State	
	PIN Code			
Telephone No.	Country Code	Area Code	Phone number	

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Fax No.			--				--												
Email																			
Place:																			
Date:																			
Note: Each page of application has to be signed and stamped.																			

GUIDELINES FOR APPLICANTS

Please see Paragraph 2.50 of HBP

1. Original application in ANF 2M along with prescribed documents and Treasury Receipt (TR) / Demand Draft shall be submitted to RA concerned. Self attested copy of the application in duplicate shall be submitted to DGFT(Hqrs) (Udyog Bhawan, New Delhi) along with proof of submission of application to RA concerned.
2. Each individual page of the application has to be signed by the applicant.
3. ANF 1 has to be filed in by all applicants. In case of applications submitted electronically, hard copy of ANF1 is not required. However, in case where applications are submitted otherwise, hard copy of ANF1 has to be submitted.
4. Fill up the para whichever is relevant from Para No. 11 to 19 in Part B.
5. In case of import of Ammunition, a certificate from Chartered Accountant / Cost Accountant / Company Secretary showing sales turnover of ammunition (Indigenous and imported during preceding three licensing years).

REGIONAL AUTHORITIES OF DGFT AND THEIR JURISDICTION**NORTHERN ZONE**

1	The Additional Director General of Foreign Trade, Central Licensing Area (CLA) 'A' Wing I.P. Bhawan, I.P. Estate New Delhi-110002	Tel. 011-23379115 Fax 011-23379114 E-mail: cladelhi-dgft@nic.in	Delhi Districts of Haryana (i) Faridabad (ii) Gurgaon Districts of Uttar Pradesh (i) Meerut (ii) Baghpat (iii) Ghaziabad (iv) Gautam Buddha Nagar (v) Bulandshahar (iv) Panchasheel Nagar
2	The Joint Director General of Foreign Trade 117/L-444, Kakadeo, Kanpur-208025 (UP)	Tel. 0512-2500352 Fax: 0512-2501344 E-mail: kanpur-dgft@nic.in	Uttar Pradesh excluding those areas which are under the jurisdiction of Additional Director General of Foreign Trade, CLA, New Delhi, Varanasi, Moradabad and Panipat.
3	The Joint Director General of Foreign Trade 110-111, 1 st Floor Parsvanath Plaza, Majhola, Delhi road, Moradabad-244103 (UP)	Tel. 0591-2488221 Fax: 0591-2487447 E-mail: moradabad-dgft@nic.in	Districts of Uttar Pradesh (i) Bijnaur (ii) Moradabad (iii) Rampur (iv) Jyotiba Phuley Nagar (v) Barielly (vi) Shahjahanpur (vii) Badaun (viii) Pilibhit and (ix) Bheem Nagar
4	The Joint Director General of Foreign Trade, B-38/1-A-2, Tulsipur, Mehmoorganj Varanasi (UP)	Tel. 0542-2361907 Fax: 0542-2362957 E-mail: varanasi-dgft@nic.in	Districts of Uttar Pradesh (i) Varanasi (ii) Sant Ravidas Nagar (iii) Mirzapur (iv) Ghazipur (v) Azamgarh (vi) Ballia (vii) Deoria (viii) Kushi Nagar (ix) Gorakhpur, (x) Maharajganj (xi) Basti, (xii) Sant Kabir Nagar (xiii) Jaunpur (xiv) Sonebhadra (xv) Mau and

			(xvi) Sidharthanagar
5	The Joint Director General of Foreign Trade L-482, Model Town Panipat (Haryana)	Tel. 0180-2650984/2651427 Fax: 0180-2650984 E-mail: panipat-dgft@nic.in	Haryana excluding Districts of (i) Faridabad (ii) Gurgaon and (iii) Panchkula Districts of Uttar Pradesh (i) Saharanpur (ii) Muzaffarnagar (iii) Prabhudh Nagar
6	The Joint Director General of Foreign Trade 3 rd Floor, Udyog Bhawan Tilak Marg, Jaipur-302005 Rajasthan	Tel: 0141-2227539 Fax: 0141-2227604 E-mail: jaipur-dgft@nic.in	Rajasthan
7	The Joint Director General of Foreign Trade 133-136, Green Field Near Shakti Nagar Chowk Ludhiana-141002 Punjab	Tel. 0161-2430474, Fax: 0161-2421280 E-mail: ludhiana-dgft@nic.in	Punjab excluding the following districts: (i) Amritsar (ii) Gurdaspur (iii) Hoshiarpur (iv) Taran Taran (v) Roop nagar (Ropar) and (vi) Sahibzada Ajit Singh Nagar.
8	The Joint Director General of Foreign Trade The Mall, C R Building Amritsar-143001 (Punjab)	Tel. 0183-2506403/2507403 Fax: 0183-2507403 E-mail: amritsar-dgft@nic.in	District of Punjab (i) Amritsar (ii) Gurdaspur (iii) Hoshiarpur and (iv) Taran Taran.
9	The Joint Director General of Foreign Trade SCO-288, Sector -35 D Chandigarh-160023	Tel. 0172-2648661 Fax: 0172-2602314 E-mail: chandigarh-dgft@nic.in	Himachal Pradesh and Union Territory of Chandigarh as well as following districts of Punjab (i) Roop Nagar (Ropar) (ii) Sahibzada Ajit Singh Nagar and Panchkula (district of Haryana)
10	The Joint Director General of Foreign Trade 149-A, Gandhi Nagar, Jammu (TAWI) J&K- 180004	Tel. 0191-2435834/ 2438048 Fax: 0191-2435834 E-mail: jammu-dgft@nic.in	Districts of Jammu & Kashmir (i) Jammu (ii) Kathua (iii) Poonch (iv) Rajouri (v) Udhampur (vi) Samba (vii) Reasi (viii) Ramban (ix) Doda

11	The Joint Director General of Foreign Trade D-Block, Exhibition Ground Srinagar- 190001 (J&K)	Tel. 0194-2478617/ 0194-2478618 Fax:0194-2478617 E-mail: srinagar-dgft@nic.in	(x) Kishtwar Districts of Jammu & Kashmir (i) Srinagar (ii) Kupwara (iii) Pulwama (iv) Ganderbal (v) Shopian (vi) Bandipora (vii) Baramulla (viii) Anantnag (ix) Budgam (x) Leh (xi) Kargil
12	The Deputy Director General of Foreign Trade Directorate of Industries office Building Industrial Area, Patel Nagar Dehradun-248001 (Uttarakhand)	Tel. 0135-2520668 Fax:0135-2521419 E-mail: dehradun-dgft@nic.in	State of Uttarakhand

WESTERN ZONE

13	The Additional Director General of Foreign Trade Nishtha Bhawan (New C.G.O. Bldg.) 48, Vithaldas Thackersey Marg, Churchgate Mumbai- 400020 (Maharashtra)	Tel. No. 022-22017716/ 22038094/ 22033097/ 22031074 FAX No.022-22063438 E-mail: mumbai-dgft@nic.in	(i) Maharashtra excluding the area which are under the Jurisdiction of Joint Director General of Foreign Trade, Pune and Joint Director General of Foreign Trade, Nagpur (ii) Daman (iii) Dadra and Nagar Haveli.
14	The Joint Director General of Foreign Trade 'C' Block, PMT Commercial Complex Shankarseth Road, Swargate Pune- 411 037 (Maharashtra)	Tel. No. 020-24449598/ 24442783 Fax No. 020-24441577 e-mail : pune-dgft@nic.in	Districts of Maharashtra (i) Pune (ii) Ahmed Nagar (iii) Jalna (iv) Beed (v) Kolhapur (vi) Latur (vii) Nanded (viii) Osmanabad (ix) Prabhani (x) Ratnagiri (xi) sangli (xii) Satara (xiii) Solapur (xiv) Sindhurg and (xv) Nashik
15	The Joint Director General of Foreign Trade 1st Floor, N.S. Building, Opposite VCA Ground Civil Lines, Nagpur- 440001	Tel: 0712- 2541256 Fax: 0712- 2541451 Email- nagpur-dgft@nic.in	Districts of Maharashtra (i) Akola (ii) Amravati (iii) Buldhana

	(Maharashtra)		(iv) Bhandara (v) Chandrapur (vi) Gadchiroli (vii) Gondiya (viii) Hingoli (ix) Nagpur (x) Wardha (xi) Washim and (xii) Yavatmal. Districts of Madhya Pradesh- (i) Balaghat (ii) Betul (iii) Chhindwara and (iv) Seoni
16	The Joint Director General of Foreign Trade 11/A, Govt. M.S. Building Lal Darwaja Ahmedabad- 380001 (Gujarat)	Tel. No. 079-25506297 Fax No. 079-25506791 Email: ahmedabad-dgft@nic.in	Gujarat excluding the areas which are under the jurisdiction of Jt. DGFT Rajkot, Vadodara, Surat and Development Commissioner KFTZ.
17	The Joint Director General of Foreign Trade Amruta Estate, 4 th floor, M.G. Road Rajkot- 360 001 (Gujarat)	Tel. No. 0281-2458417 2458416 Fax No. 0281-2458414 e-mail : rajkot-dgft@nic.in	(i) Saurashtra, the District of Gujarat (excluding Kutch) (ii) Diu in the Union Territory of Daman and Diu.
18	The Joint Director General of Foreign Trade 1 st Floor, Sardar Patel Bhawan Jilla Panchayat Building, Near Polo Club Vadodara- 390 001 (Gujarat)	Tel. No. 0265-2429368/ 2428789 Fax No. 0265-2428789 e-mail: vadodara-dgft@nic.in	Districts of Gujarat (i) Vadodara (ii) Anand (iii) Kheda (iv) Panchmahal (v) Dahod (vi) Bharuch and (vii) Narmada
19	The Joint Director General of Foreign Trade 6 th Floor, Resham Bhawan Lal Darwaja Surat- 395003 (Gujarat)	Tel. No. 0261-242 3381/ 2452216 Fax No. 0261-2452216 e-mail: surat-dgft@nic.in	Districts of Gujarat (i) Surat (ii) Valsad and (iii) Dangs
20	The Joint Director General of Foreign Trade 3 rd Floor, Nirman Sadan, 52-A, Arera Hills (Behind Govt. Press) Bhopal- 462 011 (MP)	Tel. No. 0755-2553323 Fax No. 0755-2553303 e-mail: bhopal-dgft@nic.in	Madhya Pradesh excluding the areas which are under the jurisdiction of Joint Director General of Foreign Trade, Nagpur
21	Extension Counter of The Joint Director General of Foreign Trade, Bhopal: Ground Floor, A-Wing, CGO Building, Residency Area Indore- 452001 (MP)	Tel: 0731-2498382	- As above -
22	The Deputy Director General of Foreign	Tel. No. 0771-2263450	State of Chhatisgarh

	Trade CSIDC Bhawan, Ground Floor, Sector-4 Pandit Deen Dayal Upadhyaya Nagar Raipur-492010 (C.G.)	Fax No. 0771-2262450 e-mail : raipur-dgft@nic.in	
23	The Deputy Director General of Foreign Trade Ashirwad Building, 18 th June Road, Santa Inez Panjim- 403001 (Goa)	Tel. No. 0832-2226355 Fax No. 0832-2224968 e-mail: goa-dgft@nic.in	Goa

EASTEREN ZONE

24	The Additional Director General of Foreign Trade 4, Esplanade East, Kolkata-700069 (WB)	Tel: 033-22481228 Telefax:033-22485891 E-mail:kolkata-dgft@nic.in	West Bengal, Sikkim, Tripura and Union territory of Andaman and Nicobar.
25	The Joint Director General of Foreign Trade OSIC Building, 5 th Floor Khapuria Industrial Estate, link Road Cuttack-753010 (Odisha)	Tel: 0671-2342596 Fax: 0671-2343034 E-mail: cuttack-dgft@nic.in	Odisha
26	The Joint Director General of Foreign Trade R.B.Baruah Road Guwahati-781024 (Assam)	Tel: 0361-2202583 Fax:0361-2202583 E-mail: guwahati-dgft@nic.in	Assam, Arunachal Pradesh, Nagaland and Manipur
27	The Joint Director of Foreign Trade Biscomaun Bhawan, Ground Floor Patna-800001 (Bihar)	Tel: 0612-2212052 Fax:0612-2212052 E-mail: patna-dgft@nic.in	Bihar and Jharkhand
28	The Deputy Director General of Foreign Trade, Morello Building Shillong-793001 (Meghalaya)	Tel:0364-2223360 Fax:0364-2223360 E-mail: shillong-dgft@nic.in	Meghalaya and Mizoram

SOUTHERN ZONE

29	The Additional Director General of Foreign Trade 4 th floor, Shastri Bhavan Annexe 26, Haddows Road, Nungambakkam Chennai-600006 (TN)	EPBAX No. 044-28283404/ 28283408 Fax No.044-28283403 e-mail : chennai-dgft@nic.in	Tamil Nadu except the areas which are under the jurisdiction of (i) Jt. DGFT Madurai (ii) Jt. DGFT Coimbatore (iii) Jt. DGFT Puducherry
30	The Joint Director General of Foreign Trade 117, First Main Road, K.K. Nagar Madurai-625 020 (TN)	Tele No.0452-2582700 Fax No. 0452-2586485 e-mail : madurai-dgft@nic.in	Districts of Tamil Nadu (i) Madurai (ii) Theni. Dindigul (iii) Ramnad (iv) Virudhunagar (v) Sivaganga (vi) Tirunelveli

			(vii) Tuticorin (Viii) Kanyakumari
31	The Joint Director General of Foreign Trade 1544, India life building (Annex.1 st Floor) Trichy Road, Coimbatore-641018 (TN)	Tel. No.0422-2300947/2300846 Fax No.0422-2303557 e-mail: coimbatore-dgft@nic.in	Districts of Tamil Nadu (i)Coimbatore (ii)Nilgiris (iii)Erode (iv) Tirupur (iv) Salem (v) Karur (vi) Namakkal
32	The Joint Director General of Foreign Trade 19-C, Second Cross Street Jawahar Nagar, Boomiyampet Puducherry- 605 005	Tel. No.0413-2203238 Fax No. 0413-2206994 e-mail: pondicherry-dgft@nic.in	Union Territory of Puducherry, Karaikal, Yanam and Districts of Villupuram and Cuddalore of Tamil Nadu
33	The joint Director General of Foreign Trade C& E Wing, 6 th Floor, Kendriya Sadan 17 th Main, 2 nd Block Koramangala, Bangalore – 560 034 (Karnataka)	Tel.No- 080-25537213/ 25537215 Fax No.080-25537214 e-mail: bangalore-dgft@nic.in	Karnataka
34	The Joint Director General of Foreign Trade 5 th Floor, A-Block, Kendriya Bhawan Kakkanad, Cochin- 682 037 (Kerala)	Tel. No.0484-2426378/2427397 Fax No.0484-2427069 e-mail : cochin-dgft@nic.in	(i) Kerala except the districts of Thiruvananthapuram, Quilon and Pathanamthitta (ii) Lakshadweep
35	The Joint Director General of Foreign Trade Gokulam Building (Ground floor), TC-2/1400 Pattom, Thiruvananthapuram-695004 Kerala	Tel. No.0471-2441867 Fax No. 0471-2441867 e-mail: trivandrum-dgft@nic.in	Districts of Kerala (i)Thiruvananthapuram (ii) Quilon, (iii)Pathanamthitta
36	The Joint Director General of Foreign Trade 302, III floor, CGO Tower, Kavadiyuda, Secunderabad – 500080 Dist- Hyderabad, Telangana	Tel: 040-27536930/ 27536936 Fax:040-27536932 e-mail: hyderabad-dgft@nic.in	Andhra Pradesh and Telangana excluding the areas in the Jurisdiction of Jt. DGFT Visakhapatnam
37	The Joint Director General of Foreign Trade Sripriya complex, No. 43-9-226, Railway New Colony, Visakhapatnam- 530 016 (AP)	Tel. No.0891-2451420 Fax No. 0891-2747146 E-mail: visakhapatnam-dgft@nic.in	Districts of Andhra Pradesh (i) Srikakulam (ii) Vizianagaram (iii) Visakhapatnam (iv) East Godavari (v) West Godavari